

12 hrs.

**RE. REPORTED SETTING ON FIRE
OF JHUGGIS OF LABOURERS IN
DELHI**

SHRI S. M. BANERJEE (Kanpur): Sir, there has been a ghastly incident in Delhi, where the jhuggis of labourers were set fire to because they refused to work for low wages. Two valuable lives have been lost.... (Interruptions).

SHRI JYOTIRMOY BOSU (Diamond Harbour): Such a brutal thing has happened in the capital. So, a mere calling attention notice will not do.... (Interruptions).

श्री हुकम चन्द कछवाय : (मुरेना) :
ठेकेदार ने जानबूझ कर मजदूरों की झोंपड़ी में आग लगायी है।

श्री शंकर क्याल सिंह: (चेतरा) :
मामला बड़ा गम्भीर है, इस पर आप को काल अटेंशन स्वीकार करना चाहिए।

श्री हुकम चन्द कछवाय : योजना बद्ध तरीके से झोंपड़ी में आग लगा कर दो बच्चों को जान से मारा गया है।

अध्यक्ष महोदय : किसी मेम्बर को बुलाया नहीं, अपने आप सब खड़े हो गए।

SHRI KRISHNA CHANDRA HALDER (Ausgram): Sir, I have tabled a calling attention motion....

SHRI JYOTIRMOY BOSU: Sir, I have given notice of a privilege motion against Prof. Chattopadhyaya....

अध्यक्ष महोदय : प्राग झुगियों में लगे गई है उस के बारे में मैं उन को यह सन्ताहूँ कि वह स्टेटमेंट दे। इसमें एडजर्नमेंट मोशन तो पैदा नहीं होता।

श्री एस०एम०बनर्जी : काल अटेंशन तो एडमिट होना चाहिए।

अध्यक्ष महोदय : वह मैंने स्वीकार कर लिया है।

12.01 hrs.

QUESTION OF PRIVILEGE—Contd.

IMPORT LICENCE CASE—Contd.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, there is my privilege motion against Prof. Chattopadhyaya.

MR. SPEAKER: Until I give my ruling on the earlier motion, you cannot take up another one.

SHRI JYOTIRMOY BOSU: To save the energy as well as the time of the House, if you give half a minute....

MR. SPEAKER: I gave a ruling yesterday that we will not take anything new unless the earlier one is disposed of. In spite of that ruling, again you are raising it.

SHRI JYOTIRMOY BOSU: It is my right under the rules to raise one motion a day.

MR. SPEAKER: Not until this is disposed of.

SHRI JYOTIRMOY BOSU: Professor Chattopadhyaya has categorically stated that no licence has been given improperly....

MR. SPEAKER: Order, order, I have not called him. Prof. Chattopadhyaya.

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): Mr. Speaker, Sir, this has reference to the privilege motion against me which, to my mind, deals with the following points. Firstly, if the licences were issued according to the rules, why they have been impounded since? During the course of the CBI investigation, trafficking in licence was suspected. The Chief Controller of Imports and Exports issued a show